

versions) of the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 1995-96.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2178/97]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Exports Promotion Council, New Delhi, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1995-96.

- (4) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 2179/97]

- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Statement regarding Review by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 1995-96.

- (ii) Annual Report of the National Centre for Trade Information, New Delhi, the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 2180/97]

- (b) (i) Review by the Government of the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1995-96.

- (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (6) Two Statements (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (5) (b) above.

[Placed in Library, See No. LT 2181/97]

Notification under Section 159 of the Customs Act, 1962 etc.

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (CAPT. JAI NARAYAN PRASAD NISHAD): Sir, on behalf of Shri Satpal Maharaj, I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) S.O. 347(E) published in Gazette of India dated the 25th April, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Imports.

- (ii) S.O. 348(E) published in Gazette of India dated the 25th April, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Exports.

- (iii) S.O. 406(E) published in Gazette of India dated the 21st May, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Imports.

- (iv) S.O. 407(E) published in Gazette of India dated the 21st May, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Exports.

- (v) S.O. 412(E) published in Gazette of India dated the 27th May, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes for assessment of Imports.

- (vi) S.O. 413(E) published in Gazette of India dated the 27th May, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Exports.

- (vii) S.O. 459(E) published in Gazette of India dated the 25th June, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of Imports.

- (viii) S.O. 460(E) published in Gazette of India dated that 25th June, 1997 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of Exports.

[Placed in Library, See No. LT 2182/97]